

**BEFORE THE CHIEF GENERAL MANAGER AND FIRST APPELLATE
AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001

Dated: 23rd September 2026

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI
Appeal Registration No. ISBBI/A/E/26/00039**

IN THE MATTER OF

Priyanka Sony

... Appellant

Vs.

Central Public Information Officer

The Insolvency and Bankruptcy Board of India
7th Floor, Mayur Bhawan, Shankar Market,
Connaught Circus, New Delhi -110001

... Respondent

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1. The Appellant has filed the present Appeal dated 21st August 2026, aggrieved with the non-receipt of reply of the Respondent under the Right to Information Act (RTI Act). Since the Appeal entailed further examination of relevant records and documents as held by the Board, it is disposed of within 45 days of receipt of Appeal under Section 19(6) of the RTI Act.
 2. In the RTI Application no. ISBBI/R/E/26/00135 dated 20th July 2026, the Appellant had sought the following information: -
“Request for Information under Section 6(1) of the RTI Act, 2005 regarding Form A Grievance Application No. IBBI/G/2026/00751

(i) Details of Information Sought: Daily Progress and File Notings: Please provide certified copies of all daily progress reports, internal file notings, processing sheets, and officer remarks generated by the IBBI regarding Form A Grievance Application No. IBBI/G/2026/00751 filed on 22/04/2026 by Smt. Priyanka Sony

(ii) Communications Sent to Service Provider: Please provide certified copies of all official letters, emails, notices, or communications issued by the IBBI to National E-Governance Services Limited (NeSL) regarding Grievance Application No. IBBI/G/2026/00751, along with NeSL official written responses received by the Board.

(iii) Action Taken Record / Disposals: Please provide the official status record indicating whether Grievance Application No. IBBI/G/2026/00751 has been placed before the Executive Director / Competent Authority for direction or disposal under Regulation 3(3) of the IBBI (Grievance and Complaint Handling Procedure) Regulations, 2017.”

3. I have carefully examined the applications and the Appeal and find that the matter can be decided based on the material available on record. In this regard, I note that the Appellant had filed the RTI application on 20th July 2026, which was disposed of by the Respondent CPIO only on 24th August 2026. The deadline to dispose of the impugned RTI Application

had already expired on 19th August 2026. Thus, the application has been disposed beyond thirty days of its receipt by the Respondent CPIO, which violates the timeline enshrined under Section 7 of the RTI Act. Being CPIO of Public Authority like IBBI, the Respondent should be sensitive to timelines and disposal of information request. I would, therefore, encourage and urge the Respondent to consider the requirements of law while dealing with information requests under the RTI Act and dispose of RTI applications within the prescribed time. Since the Application has been disposed of by the Respondent satisfactorily, it does not warrant our further interference.

4. The Appeal is, accordingly, disposed of.

Sd/-
(Shiv Anant Shanker)
First Appellate Authority

Copy to:

1. Appellant, Priyanka Sony
2. CPIO, The Insolvency and Bankruptcy Board of India, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.